- (a) whether a large number of tribals in the country are unaware of their constitutional and democratic rights;
- (b) if so, whether there is any system to spread awareness about the constitutional and democratic rights to the tribals in the country;
  - (c) if so, the details thereof and the activities undertaken during the last three years; and
- (d) the details of funds allocated for schemes/programmes and utilized during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) The large number of Scheduled Tribes in the country are aware of their Constitutional and democratic rights.

- (b) The Constitutional provisions meant for the Scheduled Tribes are implemented by the concerned Central Ministries/Departments, State Governments and Union Territory Administrations.
  - (c) Such information is not maintained by this Ministry.
  - (d) Does not arise.

## Inclusion in Scheduled Tribe list

†1999. SHRI SAMAN PATHAK: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Central Government have received any recommendation from the State Governments of West Bengal and Sikkim to accord Scheduled Tribe's status to the people belonging to Rai, Gurung and Dhimal sub castes of these States;
  - (b) if so, the details thereof; and
- (c) whether Government is contemplating over giving Scheduled Tribes's status to the Rai, Gurung and Dhimal communities?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV KHANDELA): (a) Yes, Sir.

<sup>†</sup>Original notice of the question was received in Hindi.

- (b) The State Government of West Bengal has submitted proposal for Dhimal community in the State list of Scheduled Tribe and the State Government of Sikkim has submitted proposals of Kirat Khambu Rai, and Gurung community in the State list of Scheduled Tribe.
- (c) As per the provision of Article 342 of the Constitution, the Government on 15.6.1999 and further revised on 25.6.2002, had laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities only those proposals, which have been justified and recommended by the concerned State Government and the Registrar General of India as well as the National Commission for Scheduled Tribes are to be considered and legislation amended. The proposal have been processed as per the prescribed modalities of the comments of the concerned State Governments have been asked.

## Population of Tribals

2000. SHRI PRAVEEN RASHTRAPAL: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the State-wise population of tribals as on January, 2001 and January 2011;
- (b) the number of Central Government funded Boy's and Girl's School Hostels in the State of Gujarat, Maharashtra, Andhra Pradesh, Tamil Nadu and Karnataka; and
- (c) the total requirements for the schools and college hostels for tribal's and the efforts made by the Ministry to achieve the targets?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV KHANDELA): (a) State-wise population of Scheduled Tribes as per 2001 census is given in statement (See below). The figures for Scheduled Tribes as per Census 2011 are not yet available.

(b) The Ministry of Tribal Affairs implements a Centrally Sponsored Scheme namely, "Hostels for ST girls and boys" under which grant-in-aid is released to State Governments/UT Administrations and Universities for construction of hostel buildings. The maintenance and running of these hostels is the responsibility of concerned State Govt./UT Admn./University. Apart from this, Ministry also releases funds to NGOs for maintenance and running of hostels for STs under the scheme of "Grant-in-aid to Voluntary Organizations working for the Welfare of Scheduled Tribes". The number of hostels funded to the States of Gujarat, Maharashtra, Andhra Pradesh, Tamil Nadu and Karnataka under these schemes during the last 3 years is as under:-